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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 61/9/NCLT/AHM/2017**

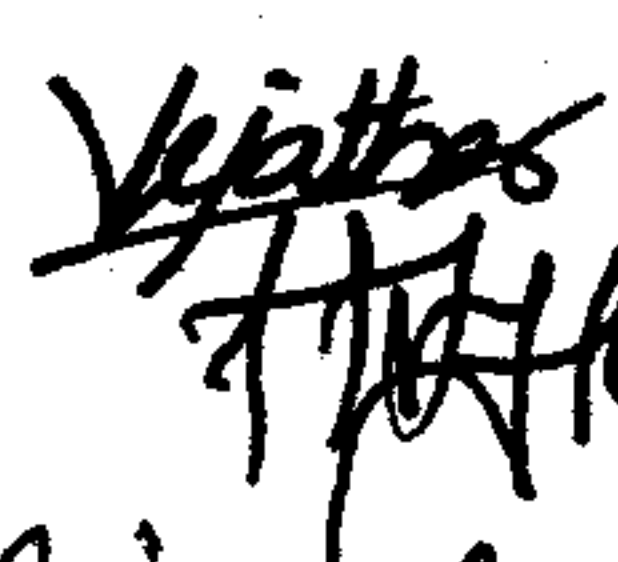
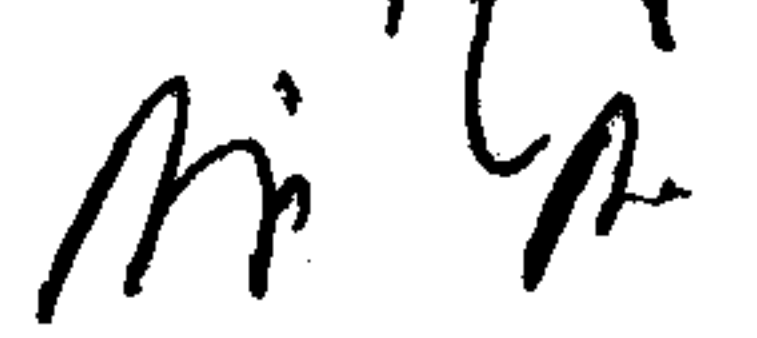
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Pearl Insulation Pvt. Ltd.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL JATHAR	Advocate	Petitioner	
2.	MOIZ RAFIQUE	i/b India Law Alliance	PETITIONER	
	ANIP A. GANDHI	ADVOCATE	RESPONDENT	

**ORDER**

Learned Advocate Mr. Vishal Jathar with learned Advocate Moiz Rafique i/b India Law Alliance present for operational Creditor/ Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

At request of both sides on the ground of proposed settlement.

List the matter on 08.08.2017 as last chance.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.